IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-22/ND/2018

In the matter of:

Oriental Bank of Commerce

....PETITIONER

Vs.

Shekhar Resorts Ltd & Ors.

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. S.K. Shora, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

. .

ORDER

Learned Counsel for the petitioner represents that an advance copy of the Petition has been duly served upon the Corporate Debtor and Tracking report has also been filed along with Master Data disclosing the address of the Registered office of the Corporate Debtor vide diary No.207 dated 15.1.2018. However, none appears for the Corporate Debtor.

The petitioner is directed to take one more notice in relation to the next date of hearing to the Corporate Debtor at its registered office disclosing the next date of hearing which is fixed on 05.2.2018 within a period of 5 days from today (16.1.2018).

List on 05.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018